

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, DEEN
AHMEDABAD BENCH, AHMEDABAD

O.A No/ 411/93
~~XXXXXX~~

198

DATE OF DECISION 27.1.1994

Shri Rajaram J.Waugh

Petitioner

Shri K.S.Javeri

Advocate for the Petitioner (s)

Versus

Union of India & others

Respondent

Shri N.S.Shevde

Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. V.Radhakrishnan

: Member (A)

The Hon'ble Mr.

JUDGMENT

: 2 :

Rajaram Joju Waugh,
Black Smith Gr.II,
GAC No. 2102,
Signal Work Shop,
Western Railway,
Sabarmati,
Ahmedabad

: Applicant

Advocate : Mr.K.S.Javeri

v/s

1. Union of India,
notice to be served
through the General Manager,
Western Railway,
Churchgate,
Bombay.
2. Senior Deputy General Manager
and Chief Vigilance Officer
Western Railway,
Churchgate,
Bombay.
3. Works Manager(Signals),
Signal Work Shop,
Sabarmati,
Ahmedabad.

: Respondents

Advocate : Mr.N.S.Shevde

ORAL ORDER

IN

O.A.411/93

Date: 27.1.1994

Per : Hon'ble Mr.V.Radhakrishnan, Member (A)

Learned advocates are present.

The respondents have stated that they do not propose to take the possession of the railway quarter from the applicant illegally or without due process of law. In

these circumstances, the application becomes infructuous and is disposed of accordingly. No order as to costs.



(V. Radhakrishnan)

Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 411 / 93 of 19

Transfer Application No. _____ Old W.Pett. No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 31/11/94

Countersigned :

M. S. S. S. 31-1-84

Section Officer/Court officer

Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI

CAT/J/10

INDEX SHEET

CAUSE TITLE..... OA 411 93..... OF

**NAME OF THE
PARTIES.....** R. J. Conrad

VERSUS

West 8th

PART A B & C